
Shivraj Singh Vs State of Punjab

Crl. Misc. No. M-4109 of 2014

Court: High Court Of Punjab And Haryana At Chandigarh

Date of Decision: July 23, 2014

Citation: (2014) 07 P&H CK 0687

Hon'ble Judges: Anita Chaudhary, J

Bench: Single Bench

Advocate: Ashok Kumar Khunger, Advocate for the Appellant; Deep Singh, AAG, Advocate for the Respondent

Final Decision: Allowed

Judgement

Anita Chaudhary, J.

The instant petition is for quashing of FIR No. 61 dated 14.10.2013 registered under Sections 3(1)(4) of the

Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, Police Station Nandgarh, District Bathinda and the consequent

proceedings arising out of the same, on the basis of written compromise arrived at between the parties.

2. Report has been received from the trial Court after statements of the parties was recorded regarding the compromise. The trial Court has

reported that the compromise is voluntary and without any pressure or coercion. The trial Court has also sent copy of the statements of parties.

3. Learned counsel for the State on instructions submits that petitioner is the only accused and respondent no. 2 is the only aggrieved person in this

FIR.

4. No useful purpose would be served to keep the FIR pending.

5. In view of the statements and report of the trial Court and the principles laid down by the Full Bench judgment of this Court in Kulwinder Singh

and Others Vs. State of Punjab and Another, approved by Hon"ble Apex Court in Gian Singh Vs. State of Punjab and Another, the instant

petition is allowed and the aforesaid FIR and all consequent proceedings conducted on the basis thereof are quashed.

6. Needless to say that parties shall remain bound by the terms of compromise and their statements made in the Court below.